

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-28/96/ 2189 /A

From :- Shri Gautam Baruah,
Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Smti. SP Khaund,
District & Sessions Judge
Lakhimpur.

Dated Guwahati, the 5th June, 2020.

Sub:- Earned Leave with headquarter leave permission.

Ref:- Your letter No. DJD/3014/2020, dated 04.06.2020.

Madam,

With reference to the above, I am directed to inform you that you have been granted Earned leave w.e.f. 08.06.2020 to 02.07.2020 along with Headquarter leave permission, with permission to take your official vehicle along with you upto Dhemaji and back, at your own cost, from the evening of 05.06.2020 to 02.07.2020 (06.06.2020 & 07.06.2020 being holidays), subject to adherence to lockdown protocols. The Addl. District & Sessions Judge, FTC, Lakhimpur, North Lakhimpur and in his absence the next senior most Judicial officer at the station has been allowed to remain in charge of your Court and office in your absence. Further, your prayer for withdrawal of Earned leave granted to you from 13.04.2020 upto 15.04.2020, has been granted.

Yours faithfully,

Sd/-

REGISTRAR (VIGILANCE)

2191
Memo NO.HC.VII-28/96/ 2190 /A, dated 5.6.2020

Copy to:

1. The Principal Accountant General (A&E), Assam, Beltola, Guwahati-29, for information. A copy of duly filled in leave application form in prescribed format in respect of the concerned officer is sent herewith for necessary action.
2. ✓ The Project Manager, Gauhati High Court, Guwahati.

REGISTRAR (VIGILANCE)

Raj